Subject: Declaration of Inland Vessel (IV) Limits and facilitation of Coastal Trade Operations.

Under direction of Maritime State Development Council (MSDC), a Committee was constituted by the Ministry of Shipping, Govt. of India under the Chairmanship of Capt. P.V.K. Mohan, Chairman, National Shipping Board. Based upon the recommendation of the said committee conveyed vide Ministry of Shipping letter No. SS-16011/1/2011-SL-MG dated 4th September, 2013, the Director General of Shipping is pleased to issue the following order for facilitation of coastal trade and growth of mercantile marine in public interest;

2. In accordance with the notification No. SO 1197(E) dated 01/09/2009 issued by the Ministry of External Affairs in accordance with the provision under the Maritime Zone Act, declaring base line around the Indian Coast including Lakshwadeep and Andaman & Nicobar Islands. The waters inward of the base line will be treated as “Internal Waters”.

3. Noting the provisions under Sec 2 of the Inland Vessels Act, 1917 as amended and read with Section 3(41) of the Merchant Shipping Act, the Ministry adopts the base line as notified by the Ministry of External Affairs as the limit of “Inland waters” as required under the Act.

4. In accordance with the provisions under Section 2 and Section 3(41) of the M.S. Act, partially smooth water will be an area having a significant wave height of 2 meters. The coastal states seeking extension of Inland water beyond the base line may carry out relevant analysis through the National Institute of Oceanography.
5. The Coastal states having a Maritime Board are hereby delegated with the authority for registering and monitoring all aspects of safety of vessels subject to such maritime standards following certain standards. For the inland vessels such minimum standards shall be as per the rules so adopted by the maritime boards based on the model code to be prescribed by IWAI. For other vessels on coastal trade, the standards prescribed in the River-Sea Vessel Notification issued by the Director General of Shipping vide Order No. 18 of 2013, dated 31/07/2013 is to be followed.

6. The coastal states having no maritime boards may seek delegation of authority from the Directorate General of Shipping to register and monitor all aspects of safety of vessels within the scope of the rules so adopted by them on the model code prescribed by IWAI for inland vessels and River-Sea Vessel Notification issued by the Directorate General of Shipping vide Order No. 18 of 2013 dated 31/07/2013 for other coastal vessels. Such coastal states may submit their proposal for delegation of authority with proper justification displaying their capacity in respect of technical expertise and adequacy in the required strength of qualified persons to conduct this task effectively and efficiently.

Sd/-
(Gautam Chattejee)
Director General of Shipping &
Ex-Officio Addl. Secretary to the Govt. of India